

petitioner may also be enlarged on regular bail.

Learned counsel for the State has opposed the prayer for bail and has submitted that petitioner has criminal antecedent, as such, he is not entitled for regular bail.

After hearing, learned counsel for the parties and perusing the materials brought on record and looking to the fact that co-accused persons have been enlarged on regular bail, as such, this Court is inclined to grant Bail to the petitioner. Accordingly, petitioner (Jivan Hemrom @ Barmu Hemrom), is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (Rupees Twenty Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Khunti in connection with Arki P.S. Case No.39 of 2019, corresponding to G.R. No.363 of 2019 on the following conditions:-

(i) One of the bailors shall be deponent/parivakar of the present case namely, Jasman Hemrom, S/o Johan Hemrom, R/o- Village- Kochang, P.O.- Bohanda, P.S.- Arki, District- Khunti, who has furnished photocopy of his UID Card bearing No.9095 6339 4343 before this Court in the bail application.

Office is directed to send photo copy of the UID Card bearing No. 9095 6339 4343 of deponent along with this order to the court below so as to verify the authenticity of the bailor.

(ii) Another bailor shall be father/mother/son/sister/brother.

(iii) The Jail Authority shall release the petitioner only after his medical check-up.

(vi) The Civil Surgeon, Khunti is directed to medically examine the petitioner at the time of his release and if require, petitioner shall be taken for quarantine, but if no such requirement is there, he shall be released forthwith, if not wanted in any other case.

(v) Petitioner shall also comply with all the guidelines issued by the Government to meet the challenges of Covid-19, as the country is passing through Pandemic of Covid-19.

(Kailash Prasad Deo, J.)